

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)
Advance Hearing Schedule for the month September, 2017

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
7.9.2017 Thursday At 10.30. A.M. Miscellaneous Petitions	1.	I.A.No.26/2017 in Petition No. 157/MP/2015	CGPL	Interlocutory Application seeking clarification/modification of Order dated 17.3.2017 in Petition No. 157/MP/2015.
	2.	I.A.No.57/2017 in Petition No.97/MP/2017	APL	Interlocutory Application seeking interim relief to direct the Haryana Utilities to pay provisionally 95 % of the compensation amount for the past period within one month and also commence monthly payments in accordance with PPA provisions subject to adjustment on final determination .
	3.	I.A.No.55/2017 in Petition No. 229/RC/2015	PGCIL	Interlocutory Application seeking directions for early disposal of the Regulatory Compliance application filed by CTU in Petition No.229/RC/2015.
	4.	121/MP/2017	CGPL	Petition under Section 79(1)(b) of the Electricity Act read with Article 13 of the PPA dated 22.04.2007 and Clause 4.7 of the Competitive Bidding Guidelines, seeking adjustment of tariff for increase/ decrease in cost/ revenue of CGPL due to occurrence of 'Change in Law' events.
	5.	159/MP/2017	TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation from Respondent on account of event pertaining to change in law as per the terms of LOI dated 14.01.2016 placed by the Respondent upon the Petitioner <i>(On admission)</i>
	6.	158/MP/2017	TPTCL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA dated 18.01.2016 read with the terms of NIT dated 22.12.2015 executed between the Petitioner No. 1 and the Respondent <i>(On admission)</i>
	7.	160/MP/2017	TPTCL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of LOA placed by the Respondent upon the petitioner no. 1 for supply of power from plant of Petitioner No. 2 <i>(On admission)</i>
	8.	162/MP/2017	KSK MPL	Petition under Section 79(1)(c),(d),(f) and other applicable provisions of the Electricity Act, 2003 seeking directions against the Respondent in relation to the Medium term Open Access for transfer of Power from Western Region to the Northern Region. <i>(On admission)</i>
	9.	129/MP/2017 along with IA No. 37 of 2017	SEL	Petition seeking surrender of 146 MW (135 MW in WR and 11MW in SR) out of the total LTA quantum of 546 MW granted under the Bulk Power Transmission Agreements dated 24.2.2010 read with Annexure –I as modified vide amendments dated 2.1.2012 and 17.10.2012.
	10.	14/MP/2017 along with I.A.No.5/2017	NTPC	Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of a Change in Law affecting Stage II of the Badarpur Thermal Power Station.
	11.	245/MP/2016	MSEDCL	Petition seeking fixation of and adjudication on the transmission charges for the proposed use of PGCIL s inter-State transmission facility of 400 kV Bhadaravati S/s for conveyance of 200 MW power from GMR Warora Energy Limited in terms of the PPA dated 17.3.2010.
	12.	98/MP/2017	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the CERC (Terms and Condition of Tariff) Regulations 2014 for approval of Expenditure on installation of various Emission control

				systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015 mandating compliance with revised environmental norms for thermal power stations.
14.9.2017 Thursday At 10.30 A.M. Miscellaneous petitions	1.	169/MP/2017 along with I.A.No.43/2017	SKS PGL	Petition seeking surrender/ relinquishment of 170 MW (170 MW in WR) out of the total LTA quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010(On admission)
	2.	170/MP/2016	KSKMPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of 'Change In Law' and consequential reliefs as per provisions of the PPA dated 27.11.2013 between the Petitioner and Respondents. (On admission)
	3.	171/MP/2016	KSKMPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of Change In Law and consequential reliefs as per provisions of the PPA dated 26.02.2014 between the Petitioner and Respondents. (On admission)
	4.	179/MP/2016	KSKMPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of Change In Law and consequential reliefs as per provisions of the PPA dated 27.11.2013 between the Petitioner and Respondents .
	5.	168/MP/2017	IPCL	Petition Under Section 79 (1) (f) Read Section 79 (1) (c) of the Electricity Act,2003 and regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations,2009(On admission)
	6.	154/TDL/2017	JPFL	Petition for grant of Inter-State trading licence to Jindal Poly Films Limited
	7.	126/MP/2016	BALCO	Petition under 79(1)(b) and 79 (1)(f) for compensation on account of change in law events(On maintainability)
	8.	18/MP/2017 along with I.A.No.6/2017	BALCO	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of Power Purchase Agreements dated 13.6.2013 (PPAs) executed between the Petitioner and the Respondents
	9.	63/MP/17	APP	Petition for indulgence and intervention of the Commission to protect the rights and interests of all such power generators who have entered into competitively bid case –I PPA from being saddled with huge under recoveries of energy charge on account of coal costs that they have incurred in the past but are not being able to pass through due to delay in publication of a separate Wholesale Price Index (Non-Coking Coal) series for power sector based on power grade coal prices.
	10.	04/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 18.7.2008 between the petitioner and BSES Rajdhani Power Limited
	11.	05/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited
	12.	192/MP/2016	JPVL	Petition for declared capacity and certification thereof by Western Region Load Dispatch Center / Western Regional Power Committee (as the case may be) in respect of the Petitioner's 1320 MW (2 X 660 MW) coal based power project at Nigrie, District Singrauli, State of Madhya Pradesh.
	13.	259/2010	EPPL	Petition under Section 60 of the Electricity Act,2003 for issuance of necessary directions (Petition received by way of Remand) .
	14.	124/MP/2017 along with I.A.No.33/2017	KPCL	Petition under section 79(1)(f) read with section 79(1)(c) & (d), section 38, section 39, section 40 and section 60 of the Electricity Act, 2003 concerning the unjust, arbitrary and illegal terms imposed by Himachal Pradesh Power Transmission Corporation Limited and AllainDuhangan Hydro Power Limited for transmission of power by the Petitioner on inter-state transmission lines operated by them(On maintainability) .

	15.	I.A No.44/2017 in Petition No. 167/MP/2016	AP&NRL	Interlocutory Application for direction to PGCIL for return of the Bank Guarantee amounting to Rs.22,50,00,000/- submitted by Adhunik Power and natural Resources Limited under BPTA dated 24.2.2010.
	16.	13/SM/2017 along with I.A.No.65/2017	Suo-Moto	Petition for abolition of Clean Energy Cess and Introduction of Goods and Service Tax compensation cess. (Interlocutory Application has been moved by Bharat Aluminium Company Limited for impleadment as party in the petition)
	17.	12/SM/2017	Suo-Moto	Operationalization of LTA of Long Term Transmission Customers (LTTCs) as per regulations 8 (5) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010
15.9.2017 Friday At 9.30 A.M. Miscellaneous Petitions	1.	304/MP/2013	GGEL	Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for adjustment of generation tariff and other consequential reliefs.
	2.	312/MP/2013	RSTEL	Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 entered into between NTPC VidyutVyapar Nigam Limited and Rajasthan Sun Technique Private Limited.
	3.	313/MP/2013 Along with I.A.No.49/2017	RSTEL	Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 (PPA) entered into between NTPC VidyutVyapar Nigam Limited and Rajasthan Sun Technique Private Limited. (Interlocutory application on behalf of the petitioner for permission to urge additional grounds)
	4.	327/MP/2013 along with I.A. No.52/2017	DSPL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs. (Interlocutory Application seeking amendment of pleadings/prayers and bringing on record subsequent facts)
	5.	14/MP/2014 along with I.A. No.53/2017.	KVK Energy	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs. (Interlocutory Application seeking amendment of pleadings/prayers and bringing on record subsequent facts)
	6.	16/MP/2014	MEIL	Petition under Section 79(1)(b) read with Section 79(i)(f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs.
	7.	41/MP/2014 along with I.A.No.48/2017	AREL	Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs. (Interlocutory Application seeking amendment of pleadings/prayers and bringing on record subsequent facts)
	8.	42/MP/2014	CIAL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
18.9.2017 Monday At 10.30 A.M. Misc. Petitions GCV Petition Listed on 18.9.2017 have been adjourned. Next date will be informed subsequently .	1.	244/MP/2016	NTPC	Petition for measurement of GCV of coal from the samples taken from the Railway Wagon Top.
	2.	139/MP/2017	MPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 54 and 56 of the CERC (Terms and Conditions of Tariff) Regulations, 2014 seeking appropriate relief due to extreme practical difficulty faced by the petitioner in implementing Regulation 30 (6) of the said Regulation and directions issued by the Commission in its order dated 25.1.2016 for consequential directions.
	3.	220/MP/2016	WBSEDCL	Petition under Section 79 (10) (f) of the Electricity Act, 2003 seeking adjudication of disputes between WBSEDCL and NTPC Limited.
	4.	311/MP/2015	TPDDL	Petition praying for appropriate directions restraining the Respondent from recovering the Energy Charge Rate strictly in terms of the Tariff Regulations framed by the Commission.
	5.	64/MP/2016	BRPL	Petition seeking adjudication of dispute between Petitioners, i.e., BSES Rajdhani Power Limited & BSES Yamuna Power Limited with NTPC Ltd.
18.9.2017 Monday At 3.00 P.M.		Public Hearing At 3.00 P.M.		Public Hearing on Draft Central Electricity Regulatory Commission (Transmission Planning and other related matters) Regulations, 2017

Public Hearing				
19.9.2017 Tuesday At 9.30 A.M. Miscellaneous Petitions. Petition listed for hearing on 19.9.2017 have been adjourned. Next date of hearing will be notified separately.	1.	327/MP/2013	DSPL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	2.	14/MP/2014	KVK Energy	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	3.	41/MP/2014	AREL	Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs.
25.9.2017 Monday At 10.30 A.M. Misc Petition		92/MP/2015	PGCIL	Petition seeking directions with regard to difficulties in implementing some of the directions given in the order dated 16.2.2015 in Petition No. 92/MP/2014 alongwith IA Nos. 43/2014, 51/2014, 54/2014, 56/2014 & 59/2014, Petition No. 376/MP/2014, Petition No. 382/MP/2014, Petition No. 393/MP/2014 and Review Petition No.25/RP/2014.
26.9.2017 Tuesday At 10.30 A.M. Transmission petition	1.	30/RP/2017 along with I.A.58/2017	PGCIL	Petition for review of order dated 15.3.2016 in Petition No.562/TT/2014 with Interlocutory Application for condonation of delay in filing the Review petition. <i>(On admission)</i>
	2.	31/RP/2017 Along with I.A.No.56/2017	PGCIL	Petition for review of order dated 23.5.2016 in Petition No.313/TT/2015 <i>(On admission)</i>
	3.	123/TT/2017	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset : LILO of one ckt of 400 kV D/C Teesta III - Kishanganj line (LILO-I) at Rangpo and associated bays at Rangpo Sub-station under Sikkim Generation Projects- Part-B in Eastern Region
	4.	125/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for 400 kV D/C (Quad) Lara STPS-I Champa Pooling Station Line along with associated bays at Champa Pooling Station under transmission system associated with Lara STPS - I (2x800 MW) Generation Project of NTPC in Western Region for tariff block 2014-19 period
	5.	148/TT/2017	PGCIL	Petition for determination of Transmission Tariff from DOCOs to 31.03.2019 for Asset I: LILO of Agra-Bharatpur 220 kV S/c Line at Agra (POWERGRID) S/s alongwith line bays and 1X315 MVA 400/220 kV ICT (Shifted from Ballabgarh S/s) alongwith ICT bays at Agra (POWERGRID) Substation, Asset II: LILO of 400 kV Amritsar-Hamirpur Line at Jalandhar (One circuit of Parbati Pooling station-Amritsar Line) along with bays, Asset-III: 01X 315 MVA, 400/220 kV ICT along with associated bays at Kaithal sub-station (Spare ICT from Ballabgarh), Asset-IV: 02 nos 220 kV bays at Kaithal S/s, Asset-V: 02 nos. of 220 kV Line bays at Bhinmal S/S under Northern Region system Strengthening Scheme XXXIV in Northern Region
	6.	156/TT/2017	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.03.2019 for Asset-I:2 Nos of 400kV GIS line bays at Nizamabad (PG) for the termination of Nizamabad-Yeddumailaram (Shankarpalli) 400kV D/C line and Asset-II: 2 Nos. of 400kV GIS line bays at Maheswaram (PG) for termination of Maheswaram(PG) Mehboob Nagar 400kV D/C Transmission line under "Provision of Line bays for the Scheme Connectivity lines for Maheshwaram (Hyderabad) 765/400 kV Pooling Station in Southern Region
	7.	157/TT/2017	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for Transmission Asset (a) LILO of Hyderabad - Kurnool 400kV S/C line at Maheshwaram

			Pooling Station along with associated bays and (b) Establishment of 765/400kV GIS Pooling Station at Hyderabad (Maheshwaram) with 2X1500MVA 765/400kV Transformers and 2nos 240 MVAR 765kV alongwith associated bays at Maheshwaram pooling stations under Sub-station Works associated with Hyderabad (Maheshwaram) Pooling Station.
8.	176/TT/2017	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for ASSET-I: 01x125MVA 400kV Bus Reactor-3 along with associated bays and equipment at Vijayawada Substation, 01x500MVA 400/220/33 kV ICT-3 along with associated bays and equipment each at Hyderabad (Ghanapur) and Vijayawada Substation etc under System strengthening-XX in Southern Region.
9.	136/TT/2017	PGCIL	Petition for determination of transmission tariff from actual COD to 31.3.2019 for Asset -1 Loop out of 1stCkt of 400 kV D/C Parbati – II Koldam transmission line at Banala, Asset -2 Loop in of 1stCkt of 400 kV D/C Parbati II Koldam transmission line at Banala Asset -3 LILO of 2ndCkt of Parbati-II Koldam transmission line at Pooling Station alongwith associated bays and LILO at Parbati III (f-g portion) associated with Parbati III HEP in Northern Region.
10.	191/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Mauda II Betul 400 kV D/C (Quad) T/L alongwith associated bays at Betul GIS Asset-1 (Ant. DOCO 01.04.2017), BetulKhandwa 400 kV D/C (Quad) T/L alongwith associated bays at Betul GIS and Khandwa S/S Asset-2 (Ant. DOCO 01.04.2017), Khandwa Indore 400 kV D/C T/L alongwith associated bays Asset-3 (DOCO ? 01.01.2017) & Establishment of 400/220 kV, 2*315 MVA GIS at Betul ? Asset-4 (Ant. DOCO ? 01.04.2017) under Transmission System associated with Mauda Stage-II (2 x 660 MW) Generation Project in Western Region for tariff block 2014-19 period.
11.	192/TT/2017	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset I: 400kV D/C Aurangabad - Boisar TL {from Aurangabad S/S to location 313/0 on D/C Towers & from location 332/0 to Boisar S/S on Multi circuit towers} & Asset II: Part of 400kV D/C Navsari ?Boisar TL from location 332/0 to Boisar S/S on Multi circuit towers under IPPs generation projects in Chhattisgarh (IPP D) in Western Region.
12.	196/TT/2017	PGCIL	Petition for approval for LILO of both circuits of Mundra UMPP-Limbdii 400 kV D/C line (triple snowbird) at Bachau S/S alongwith extension of 400 kV Bachau S/S -DOCO 1.10.2017 (ant.) under Transmission system Strengthening associated with Mundra UMPP (Part-A) for tariff block 2014-19 in Western Region.
13.	198/TT/2017	PGCIL	Petition for Determination of transmission tariff for Asset-I:800kV 3000MW HVDC POLE-III and LILO of BishwanathChariali Agra HVDC line for parallel operation of the HVDC station at Alipurduar, Asset-II:800kV 3000MW HVDC POLE-IV alongwith Earth electrode station and Earth Electrode line at Alipurduar and Agra end, Asset-III:LILO of BongaigaonSiliguri 400kV D/c line (quad) (under pvt. Sector) alongwith associated bays at Alipurduar, Asset-IV:LILO of Birpara-Salakati 220kV D/c line alongwith associated bays at new pooling station in Alipurduar, Asset-V:1x315MVA 400/220kV, ICT-I at Alipurduar, Asset-VI:1x315 MVA 400/220kV ICT-II at Alipurduar, Asset-VII:1x125MVA 400kV Bus Reactor-I at Alipurduar and Asset-VIII:1x125MVA 400kV Bus Reactor-II at Alipurduar from anticipated DOCO to 31.03.2019 under the transmission system associated with transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.
14.	208/TT/2017	PGCIL	Petition for Determination of transmission tariff from anticipated DOCO 31.03.2019 for(i) Hyderabad (Maheshwaram)-Nizamabad 765kV D/C Line and (ii) 2 nos 765kV bays along with 1 no. 240 MVAR switchable line reactor each at Hyderabad (Maheshwaram) & Nizamabad substation each for both circuits of Hyderabad-Nizamabad 765kV D/C Line with Anticipated DOCO as 01.08.2017 under Wardha Hyderabad 765 kV Link in Southern Region.

26.9.2017 Tuesday After the Board (Coram., Member (ASB) and Member (Dr.Iyer)	15.	29/RP/2017 in Petition No.45/GT/2017	NTPC	Petition for review of order dated 22.5.2017 in Petition No. 45/GT/2016. (On admission)
	16.	5/RP/2017 in Petition No. 68/TT/2016	LTHPL	Petition for review of the Order dated 30.07.2016 in Petition No. 68/TT/2016.
27.9.2017 Wednesday At 10.30 A.M. Miscellaneous petition	1	35/RP/2017 in Petition No. 154/MP/2015	GUVNL	Petition for review of order dated 31.7.2017 in Petition No.154/MP/2015 (On admission)
	2.	22/RP/2017	GUVNL	Petition seeking review of order dated 17.3.2017 in Petition No. 157/MP/2015
	3.	194/MP/2017	NKTL	Petition under Sections 61, 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Article 16 of TSA and the tariff-based competitive bidding guidelines for transmission service, for claiming relief under TSA dated 14.03.2016 relating to implementation of the transmission Project Elements
	4.	173/MP/2017	INOX	Petition under section 79(1)(f) of the Electricity Act 2003 and read with Regulations 33 A and B of the CERC (Grant of connectivity, Long term Access and Medium terms Open Access in inter-State transmission and related matters) Regulations, 2009 and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999
	5.	174/MP/2017	SPIL	Petition under Section 79(1) (c) and Section 79(1) (f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009
	6.	229/MP/2016	DBPL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of Change in Law events and Force Majeure events relating to Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner/DBPL and the Respondent/TANGEDCO.
	7.	101/MP/2017	DBPL	Petition seeking compensation on account of occurrence of 'Change in Law' events and Force Majeure events relating to Power Purchase Agreement dated 1.11.2013 entered into between the Petitioner and the Respondents.
	8.	10/SM/2017	Suo-Moto	Petition for non-compliance of the provisions of the CERC (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.
	9.	20/RP/2017	THDC	Petition for review of order dated 20.3.2017 in Petition No. 172/GT/2015
	10.	23/RP/2017	NTPC	Petition for review of order dated 24.3.2017 in Petition No. 299/GT/2014
	11.	28/RP/2017	NTPC	Petition for review of order dated 21.3.2017 in Petition No. 322/GT/2014 regarding approval of generation tariff of Sipat STPS Stage-II (1000 MW) for the period 2014-19
	28.9.2017 Thursday At 11.30 A.M. Miscellaneous petition	1.	66/MP/2017	NTPC
The hearing is re-scheduled for 2.00 P.M. on the same day.	2.	93/MP/2017	KSEBL	Petition seeking clarification on the claim of 'other charges' in the monthly energy bills and claim of Annual Fixed Cost over and above that approved by CERC.
	3.	143/MP/2017	KSEB	Petition under section 79(1)(a), 79(1)(f) and 94(1)(f) of the Electricity Act,2003 read with Regulation 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 103 of the CERC(Conduct of Business)Regulations, 1999 seeking a review of the order dated 27.10.2016 passed by the Central Electricity Regulatory Commission in Petition No. 269/GT/2014, in view of the difficulties faced by KSEBL out of the order of

			State Commission dated 27-4-2017.
4.	141/MP/2017	RBSSNDPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulations 14 and 15 of the CERC (Terms and Conditions) for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking credit of Renewable Energy Certificates for generation of energy between 21 March, 2016 and 8th November, 2016.
5.	239/MP/2016	ACB (I)L	Petition Under section 79 (1) (b) and 79 (1) (f) to claim amounts to compensate the petitioner on account of the consequences of the occurrence of change in Law events
6.	122/MP/2017	EPGL	Petition for Relinquishment of 250 MW of Long Term Access Agreement dated 04.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission System and related matters) Regulation, 2009, of the identified transmission system by the Essar Power Gujarat Limited (4x660-Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.
7.	305/MP/2015	AP&NR	Petition under Section 79 of the Electricity Act, 2003 read with provisions of the Power Supply agreement dated 5.1.2011 and Power Purchase Agreement dated 25.3.2011 for directions to make Energy Charges as pass-through based on the actual fuel cost incurred by the Petitioner
8.	I.A.No.47/2017 in Petition No.20/MP/2017	CTU (PGCIL)	Interlocutory Application on behalf of CTU for direction to execute LTA Agreement for such quantum falling short of LTA quantum of 121.6 MW as has not already been executed on its behalf by the concerned beneficiaries.

Note:- There may be changes in the cause list. All concerned are requested to consult the weekly cause list which shall be issued separately.

Sd/-
(T.D.Pant)
Dy.Chief (Legal)
27.9.2017